



2026:AHC:40812

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2698 of 2026

Smt. Indu Dwivedi

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	: Avdhesh Kumar Tiwari, Dipti Tiwari, Vivek Kumar Tiwari
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Ms. Dipti Tiwari, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to a writ, order or direction in the nature of mandamus commanding to concern Respondent No.-02/Police Commissioner Of Varanasi to decide the Representation dated 21-01-26, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 24, 2026

Ashu

(Vikas Budhwar, J.)